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Title: Regarding setting up of Cauvery Management Board.

SHRI O.S. MANIAN (MAYILADUTHURAI): Mr. Chairman, Sir, I thank you for giving me this opportunity to speak.

I wish to urge upon the Government to constitute Cauvery Management Board and Cauvery Water Regulation Committee to ensure effective implementation of the final order of the Cauvery Water Disputes Tribunal without further delay. After more than 16 years, the Tribunal gave its final award in February, 2007 and that was notified in the gazette on 19th February, 2013. ...(*Interruptions*)

The Cauvery Tribunal was of the view that there was a need for setting up an appropriate mechanism and recommended an independent machinery to implement its decision. It recommended the constitution of the CMB and the CWRC with the roles, functions, powers etc. After issuance of the notification, institutions like the Cauvery River Authority chaired by the Prime Minister and the Cauvery Monitoring Committee had ceased to exist. Despite repeated efforts of the hon. Chief Minister of Tamil Nadu, the Central Government is yet to constitute the Cauvery Management Board and Cauvery Water Regulation Committee. ...(*Interruptions*)

Tamil Nadu is a water starved State and subject to the vagaries of the monsoons. The year 2012-13 witnessed a severe drought, hitting agricultural production hard and impairing economic growth. Tamil Nadu was able to overcome the calamity of wide-spread crop failure only due to the thoughtful and generous gesture of the hon. Chief Minister in announcing and implementing a timely and liberal relief package at a cost of Rs. 1,614 crore. ...(*Interruptions*)

As the Cauvery River is the lifeline of Tamil Nadu, I appeal to the Government of India to immediately set up Cauvery Management Board and Cauvery Water Regulation Committee. ...(*Interruptions*)